



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/6324/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dulal Mech,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 30<sup>th</sup> October, 2019.

Sub: **Leave.**

Ref:- Your letter No. MACT/GLP/2019/661, dtd. 15.10.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave 3(three) days from 09.10.2019 to 11.10.2019 has not been accepted as you have just one day casual leave left in your credit. As such, you are requested to apply for earned leave for these 3(three) days from 09.10.2019 to 11.10.2019 along with station leave permission.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1992/6325/A, dated 30.10.19

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rolan